to take appropriate and timely action. Efforts are being made to increase the production. Commodities which are in short supply are being imported to supplement their easy availability in the market. Import of sugar and edible have been placed under OGL; oils, pulses can also be imported at 10 per cent import duty. Public Distribution System is being strengthend and streamlined so that its benefits reach even in the inaccessible areas. Stringent hoarders, action against blackmarketeers and such other antisocial elements is being taken under the Essential Commodities Act, 1955, and similar other legislations.

## Instances of malpractices in Super ! Bazar

732. SHRI GOPALSINH G. SO-LANKI: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of instances of malpractices having taken place that have come to the notice in the purchase of items/disposal thereof in the Super Bazar Delhi during the last three years;

(b) the details thereof and action taken thereon by the General Manager of Super Bazar;

(c) the steps taken to revamp and revitalise the Super Bazar;

(d) whether there is any proposal to involve the Super Bazar in the Public Distribution System by directing it to open Fair Price Shops in all its branch stores;

(e) if so, whether there is any proposal for privatisation of Super Bazar; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUP-PLIES CONSUMER AFFAIRS AND

PUBLIC DISTRIBUTION (SHRI KAMALUDOIN AHMED); (a) and (h) Three instances of irregularities in case of purchase have come to the notice of Super Bazar managements during the last three years. These were. one Grocerv each in department. Footwear department and handloom department. On detection of the cases; disciplinary action wag initiated against them.. As a result investigations major penalty was of imposed on the officers wroking in these departments. The officer working in the handloom department expired before the penalty could be imposed on him.

(c) A continuous process of revamping and revitalisation of the functioning is being pursued by Super Bazar. These are computerisation of the various activities; introduction of automatic packing^ renovation of the variaus Branch stores, incentive scheme for the employees to increase their productivity etc.

(d) and (e) No, Sir. (f) Does not arise.

## भावी व्यापार पर नियंत्रण

733. मोसाना झोबेबुल्ला खास आखनी : क्या नागरिक आपूर्ति, उपभोक्सा मानले झोर सार्वजनिक वितरण मंत्री यह बतानेकी इत्या करेंगे कि :

(क) सरकार भावी-व्यापार को निग्रंत्रण किस प्रकार करसी है :

(ख) इसका उद्देश्य क्या है ; और

(ग) इस संबंध में सरकार की क्या भावी योखनाएं हैं ?

नागरिक पूर्ति, उपसोक्ता सम्बले झौर सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीकमालुद्दील अहमद): (क) वस्तुप्रों के भावी सौदा ध्वापार पर नियंत्रण भारत सरकार, ग्रग्निम संविदा (विनियमन) बाध-नियम, 1952 की धारा 3 के चंतर्गत स्थापित वायदा बाजार भाषोग तथा उक्त मधिनियम की धारा 6 के ग्रंतर्गत भारत सरकार द्वारा मान्यताप्राप्त विभिन्न संगठनों द्वारा विभिन्न लिखतों और विनियमों जैसे (1) साधररण माजिन, (2) विशेष माजिन (3) खुली स्थिति पर सीमा (4) किसी विशिष्ट **ग्रंत्रधि के लिए व्यापार का निलंबन** (5) नए व्यापार का निषेध (6) माल सूपूर्दमी के कुछ महीनों में व्यापार में उँछाल (7) मुख्य में उतार-चढाव पर सीमा (8) प्रधिकतम ग्रीर न्युनतम मुल्य (9) संविदाओं की समाप्ति (10) भावी सौदा व्यापार का निषेध ग्रौर (11) प्रति-भूति जमा के माध्यम ते संयुक्त रूप से किया जाता है।

(ख) भावी सौदा व्यापार गर नियंतण रखने के उद्देश्य ये हैं: (1) छत्त्युक्त प्रवृत्तियों पर रोक लगाना (2) जोखिमों ध्रवना जुटियों से बचना (3) भावी सौदा मुल्यों में व्यापक उतार-त्तहाद को टालना ।

(ग) भारत सरकार ने बायवा बाजार के संचलन की समीक्षा करने तथा वायदा बाजार प्रायोग की भूमिका का मूल्यांकन करने के लिए प्रो॰ कमल तथन कावरा की बाव्यक्षता में 15 जून, 1993 को एक सजिति गठित की थी । समिति ने क्रभी अपनी रिपोर्ट प्रस्तुत नहीं की है ।

## Functioning of Super Bazar

734. SHRI O. P. KOHLI: Will the Minister of CIVIL SUP-PLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government's atten tion has been drawn to the news item captioned "Munafakhor Vyopari ban gaya hai Super Bazar" ap pearing in the daily 'Hindustan' of 22nd June, 1994;

(b) if so the details about the points brought out in the news-item;

(c) the action taken on each of the point;

(d) whether there is any proposal to evaluate the working/functioning of rhe Super Bazar by a Committee of the Members of Parliament; and

(e) if not the reasons therefor?

THE MINISTER OP STATE IN THE MINISTRY OF CIVIL SUF-PTJI.ES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED)- (a) Yes, Sir.

(b) and (c) The points brought out and the position/action taken are given below:

(i) Super Bazar has deviated trom its goal for which it was established in 1966 and has become profiteering trader.

Super Bazar has fulfilled the aims and objectives for which it was set up. The cooperative structure and strength have since become stronger. The number of its share holders have gone up over 36,000. Participation of share holders in the management affairs of the Store has beeni broad based. It continues to serve consumer interests by effective market intervention, its conscious policy to keep prices below market prices, its operations through a number of static/mobile outlets etc.

(ii) There has been shortfall in the production of Super Biazar products and on the other hand it is promoting identical products of other manufacturers—instances of Besan and Viswas detergent have been quoted.

There has been increasing popu larity of in house products and it has with difficuly been great that Super Bazar could meet consumer demands.; growing the During the last financial year. Super Bazar had a record sale of over 27 laks conscmer pouches of various varieties of spices and over 7.5 lacs